

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

74

T.C.P No. 85/(MAH)/2015

CORAM:

Present:

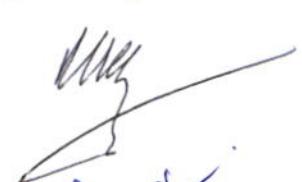
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.08.2017

NAME OF THE PARTIES: Shaleen Vaid
V/s.
Offshore Hook-up & Construction Services (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

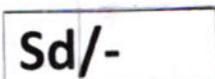
S. No.	NAME	DESIGNATION	SIGNATURE
1)	Pritesh Rajgor	Advocate for Res No. 8	
2)	Rabindra Hazari	Advocate for the Respondent nos. 1 to 6	
3)	Omprakash Parihar	Advocate for Petitioner	

ORDER

TCP 85/397-398/NCLT/MB/MAH/2015

For having the Petitioner Counsel reported that R2 expired on 18.7.2017, at request of the Counsel, list this matter on 22.9.2017 for taking steps to file substitution application on the next date of hearing.

List this matter on 22.9.2017.

 Sd/-

V. NALLASENAPATHY
Member (Technical)

 Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)